

ITEM NO.301

COURT NO.7

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 4049/2020

[Arising out of impugned final judgment and order dated 07-11-2019  
in C.O. No. 1583/2019 passed by the High Court at Calcutta]

BIJAY KUMAR MANISH KUMAR HUF

Petitioner(s)

VERSUS

ASHWIN BHANULAL DESAI

Respondent(s)

(IA No. 133506/2024 - APPROPRIATE ORDERS/DIRECTIONS and IA No.  
196995/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES and IA No. 37758/2022 - PERMISSION TO  
PLACE ADDITIONAL FACTS AND GROUNDS)

WITH

SLP(C) No. 4050/2020 (XVI)

(IA No. 133621/2024 - APPROPRIATE ORDERS/DIRECTIONS and IA No.  
37751/2022 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

SLP(C) No. 4051/2020 (XVI)

(IA No. 133508/2024 - APPROPRIATE ORDERS/DIRECTIONS and IA No.  
37739/2022 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

SLP(C) No. 4052/2020 (XVI)

(IA No. 133623/2024 - APPROPRIATE ORDERS/DIRECTIONS and IA No.  
37820/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

R.P.(C) No. 1206/2024 in I.A. No. 120219/2020 in

SLP(C) No. 4049/2020 (XVI)

(IA No. 133709/2024 - APPLICATION FOR LISTING REVIEW PETITION IN  
OPEN COURT and IA No. 133710/2024 - EXEMPTION FROM FILING C/C OF  
THE IMPUGNED JUDGMENT)

R.P.(C) No. 1207/2024 in I. A. No. 120227/2020 in

SLP(C) No. 4050/2020 (XVI)

(IA No. 134200/2024 - APPLICATION FOR LISTING REVIEW PETITION IN  
OPEN COURT and IA No. 134202/2024 - EXEMPTION FROM FILING C/C OF  
THE IMPUGNED JUDGMENT)

R.P.(C) No. 1208/2024 in I.A. No. 120235/2020 in

SLP(C) No. 4051/2020 (XVI)

(IA No. 133722/2024 - APPLICATION FOR LISTING REVIEW PETITION IN

SLP (C) No. 4049/2020 etc.

**OPEN COURT and IA No. 133723/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**R.P.(C) No. 1209/2024 in I.A. No. 120248/2020 in  
SLP(C) No. 4052/2020 (XVI)  
(IA No. 134206/2024 - APPLICATION FOR LISTING REVIEW PETITION IN  
OPEN COURT and IA No. 134207/2024 - EXEMPTION FROM FILING C/C OF  
THE IMPUGNED JUDGMENT)**

**CONMT.PET.(C) No. 559/2024 in I.A. NO. 120219/2024 IN  
SLP(C) No. 4049/2020 (XVI)**

**CONMT.PET.(C) No. 560/2024 in I.A. NO. 120227/2024 IN  
SLP(C) No. 4050/2020 (XVI)**

**CONMT.PET.(C) No. 561/2024 in IA NO. 120235/2024 IN  
SLP(C) No. 4051/2020 (XVI)**

**CONMT.PET.(C) No. 562/2024 in I.A NO. 120248/2024 IN  
SLP(C) No. 4052/2020 (XVI)**

**Date : 21-01-2025 These matters were called on for hearing today.**

**CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE SANJAY KAROL**

**For parties**

**Mr. Rana Mukherjee, Sr. Adv.  
Ms. Vijaya Bhatia, Adv.  
Mr. Ganesh Shaw, Adv.  
Mr. Kunal Chatterji, AOR  
Ms. Mrinalini Mukherjee, Adv.  
Mr. Samarth Mohanty, Adv.**

**M/S. Legal Options, AOR**

**Mr. Maninder Singh, Sr. Adv.  
Mr. Mohit D. Ram, AOR  
Mr. Atman Mehta, Adv.  
Mr. Hanish Talsania, Adv.  
Ms. Nayan Gupta, Adv.  
Mr. Anubhav Sharma, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

1) In view of the averments made in the review application, in particular para 8, on instructions it is contended by learned senior counsel Shri Maninder Singh that

the possession of the subject property shall be handed over on or before 15<sup>th</sup> February, 2025, in the manner as specified in para 8 of the review application.

2) Compliance affidavit be filed by the parties on or before 17<sup>th</sup> February, 2025.

3) As requested by the learned counsel for the parties, we postpone the hearing of the case to 20<sup>th</sup> February, 2025 at 3.30 p.m.

**(NIDHI AHUJA)**  
**AR-cum-PS**

**(NAND KISHOR)**  
**COURT MASTER (NSH)**